

HIGH COURT OF SIKKIM
GANGTOK

No. 03/Confdl/HCS

Dated: 20.07.2020

CIRCULAR

In view of the prevalent situation due to rapid spread of coronavirus (COVID-19) in the State of Sikkim and the Order dated 20th July 2020 issued by the Chief Secretary, Government of Sikkim, the Hon'ble High Court of Sikkim is pleased to issue the following instructions:

1. The matters which have already been fixed from 21st July 2020 upto 31st July 2020 before the Hon'ble High Court of Sikkim shall stand deferred. The next date(s) will be uploaded in the CIS.
2. On the Registrar General/Registrar being intimated one day in advance by the Learned Counsel appearing in the matter or by the parties in person, that an urgent matter including a matter covered by serial number 1 above is required to be considered, the Deputy Registrar (Judicial) will list the matter before the concerned Bench, as may be determined by Hon'ble the Acting Chief Justice.

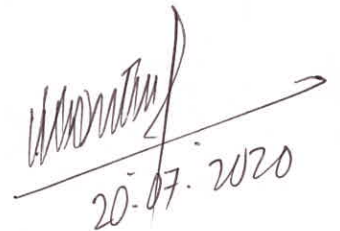
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3. For any new case to be heard, the Learned Counsel or the petitioner in person shall give intimation to the Registrar General/Registrar. The Deputy Registrar (Judicial) will list the matter before the concerned Bench, as may be determined by Hon'ble the Acting Chief Justice.
4. Hearing of matters under serial number 2 and 3 above will be conducted, to the extent and as far as possible, through video conferencing.
5. For the purpose of new filing requiring urgent hearing in the Hon'ble High Court of Sikkim, the Registrar may be contacted in the following numbers: 9434257005/9733321538.

The Registry of this High Court will remain closed from 21st July 2020 to 27th July 2020.

The matter will be reviewed on or before 31st July 2020.

By Order.



20-07-2020

REGISTRAR GENERAL